

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:1181  
ANSWERED ON:29.11.2006  
MATRIMONIAL WEBSITES  
Jagannath Dr. M.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

:-

- (a) Whether the Government has any proposal to check the activities of the matrimonial websites ;
- (b) If so, the details thereof ; and
- (c) If not, the steps proposed to be taken to monitor and regulate their activities ?

**Answer**

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY(DR. SHAKEEL AHMAD)

(a),(b) and (c) : ITES sector is de-licensed and the operations are governed by a mutual agreement between the parties. There are a large number of websites, and it is not required to monitor them on day to day basis. On receipt of any complaint from the parties or any individual the following provisions could be invoked :

- (i) Penal provisions provided in the Information Technology Act 2000, to take care of online frauds and also publishing of obscene materials.
- (ii) Under section 69 of the Information Technology Act 2000 for interception of information transmitted through any computer resource, by the Controller of Certifying Authority, Government of India, Department of Information Technology has established `Computer Emergency Response team of India` (CERT-In) for responding to computer security incidents as and when they occur, CERT-In also assists members of the Indian Community in implementing proactive measures to reduce the risks of computer security incidents. CERT-In has been authorized for issue of instructions in the context of blocking of web sites.